

(AO)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 68 of 1995.

Between

Dated: 24.1.1996.

1. G.Nagaraju.
2. Vijaya Kumar.
3. G.G.Das.
4. M. Shamushuddin.
5. G.Anand.
6. S.Aleemuddin.
7. B.Surendran.
8. G.Ballesha.
9. A.P.Padamanabham.
10. Yadagiri.
11. M.Y.Benjamin.
12. P.Moses.
13. J. Emmamiel.
14. K.Nagender.
15. N.Ratnam.
16. D.Bhavani Shankar.
17. B.Dayanand Reddy.

... Applicants

And

1. Union of India, rep. by its Scientific Adviser to Defence M & Secretary, Defence Research & Development Orgn., Ministry of Defence, New Delhi.
2. The Director General, Defence Research & Devl. Orgn., Defence Research & Development Organisation, New Delhi.
3. Joint Controller of Defence Accounts DRDL, Campus, Kanchanbagh.
4. The Director, Defence Research & Dev. Lab, Kanchanbagh, H.

... Respondents

Counsel for the Applicants

: Sri. K.Sudhakar Reddy

Counsel for the Respondents

: Sri. V.Bhimanna, Adol. CGSC

CORAM:

Hon'ble Mr. A.B.Gorathi, Administrative Member

Contd.:

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X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

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All the applicants herein are employees of Defence Metallurgical Research Laboratories, Hyderabad and were working as Master Craftsman in the scale of pay of Rs. 425-640 when they were promoted to the post of Chargmen Grade-II vide order at Annexure A-4 to the OA. The promotion order clearly states that the applicants were given promotion consequential to the recommendations of a specially constituted Departmental Selection Committee. Their claim in this OA is that on their promotion their pay should have been fixed by giving them the benefit of F.R. 22(c) (As it existed then). The applicants approached the respondents claiming the said benefit on the authority of the Full Bench judgement in Bajrang Sitaram Wanjale and others vs. Union of India (O.A. 412/93 on the file of the Bombay Bench of the Tribunal).

2. Heard learned counsel for both the parties.

Mr. K. Sudhakar Reddy, learned counsel for the applicants has shown me Ministry of Defence R & D Organisation letter dated 11.12.95 to the effect that the decision of the Full Bench in the afore-stated O.A. 412/93 would be implemented in respect of the applicants therein only and cannot be extended to similarly placed other employees.

Such a stand by the respondents is rather unfortunate and unnecessarily driven the applicant to the Tribunal.

Equity in ~~disposition~~ justice in respect of government employees is a cardinal principle of man manggement and it is not desirable that it should have been ignored by the respondents.

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3. There is no dispute that the applicants before me are similarly situated to those in OA.412/93.

4. In view of the above this OA is allowed at the admission stage itself with a direction to the respondents to fix the pay of the applicants in the posts of Chargmen Grade-II by giving them the benefit of FR 22(c) w.e.f. the dates of their promotion giving them consequential benefits. This shall be done within a period of 3 months from the date of communication of this order.

5. O.A. is ordered accordingly. No costs.

*Amritpal Singh*  
(A.B. GORTHI)  
Member (Admn.)

Dated: 24th January, 1996.

(Dictated in Open Court)

sd

*Amritpal Singh*  
Deputy Registrar (Judl.)

Copy to:-

1. The Scientific Adviser to Defence Ministry & Secretary, Defence Research & Development Orgn., Union of India, Ministry of Defence New Delhi.
2. The Director General, Defence Research & Devl. Orgn., Defence HQ. New Delhi.
3. Joint Controller of Defence Accounts DRDL., Campus, Kanchanbagh, Hyderabad.
4. The Director, Defence Research & Dev. Lab, Kanchanbagh, Hyderabad.
5. One copy to Sri. K. Sudhakar Reddy, advocate, CAT, Hyd.
6. One copy to Sri. V. Bhimanna, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A. B. GORTHI : MEMBER(A)

HON'BLE SHRI

DATED:

24/1/96

ORDER/JUDGMENT

M.A.NO./R.A./C.A.NO.

IN

O.A. NO.

68796

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

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